GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2295 TO BE ANSWERED ON 29THJULY, 2022

MEDICAL STUDENTS FROM UKRAINE

2295 SHRI RAMESH CHANDER KAUSHIK:

SHRI PARTHIBAN S.R.:

SHRIMATI SANGEETA AZAD:

SHRI PRATHAP SIMHA:

SHRI SHA.BRA.DR. JAI SIDDESHWARSHIVACHARYA MAHASWAMIJI:

SHRI HANUMAN BENIWAL:

DR. UMESH G. JADHAV:

SHRI S. MUNISWAMY:

SHRI SANGANNA AMARAPPA:

SHRI B.Y. RAGHAVENDRA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of Indian students enrolled for medical studies in Ukrainian colleges along with the number of them returned/evacuated from Ukraine and details thereof with split-up of which stage of the course they are in and details of the States/UTs the students are from;
- (b) whether the Government in consultation with Medical Council of India having any plans to accommodate Ukraine returned Indian Medical Students in Indian Medical Colleges;
- (c) if so, the details thereof along with proposal for relaxation for admission of these students and if not, the reasons therefor;
- (d) steps taken by the Government for employment and further opportunities of the students returned from Ukraine;
- (e) whether the Government accepts their degree obtained from Ukraine; and
- (f) if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (f): As per information received from the Ministry of External Affairs (MEA), about 20,000 Indian students have returned from Ukraine.

Eligibility Requirement for Taking Admission in an Undergraduate Medical Course in a Foreign Medical Institution Regulation, 2002 provides for that any Indian citizen/Overseas citizen of India intending to obtain primary medical qualification from any medical institution outside

India, on or after May 2018, shall have to mandatorily qualify the National Eligibility-cum-Entrance Test (NEET) for admission to MBBS course. The result of the NEET shall deem to be treated as the Eligibility Certificate for such persons and no separate permission required from NMC. Therefore, data of students going abroad to pursue MBBS is not maintained centrally.

Foreign Medical Students/Graduates are either covered under "Screening Test Regulations, 2002" or "Foreign Medical Graduate Licentiate Regulations, 2021". There are no such provisions in the Indian Medical Council Act 1956 & the National Medical Commission Act, 2019 as well as the Regulations to accommodate or transfer medical students from any foreign medical institutes to Indian medical colleges. No permission has been given by the NMC to transfer or accommodate any foreign medical students in any Indian medical institute/university.

As per information received from MEA, the Indian Embassy in Kyiv has communicated with all the concerned Universities in Ukraine for providing transcript and other documents in a smooth manner to the students. All details have been provided on the website of Embassy to assist students to address any related issues.
